## GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

# LOK SABHA UNSTARRED QUESTION NO. 2255 TO BE ANSWERED ON 29<sup>TH</sup>JULY, 2022

### **MEDICAL ETHICS**

### 2255 SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it has come to the notice of the Government that professional Conduct, Etiquette and Ethics in medical profession are not being strictly adhered to;
- (b) if so, the details thereof; and
- (c) whether the Government proposes to take appropriate action to check unethical practices and ensure that health ethics are strictly adhered to and if so, the details thereof?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (c): The erstwhile Medical Council of India (MCI) formulated Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002, to prescribe standards of Professional Conduct, Etiquette and Ethics for registered medical practitioners. Any act of violating the provision of the said Regulations amounts to professional misconduct. The National Medical Commission Act, 2019 empowers the appropriate State Medical Councils or Ethics and Medical Registration Board (EMRB) of the Commission, to take disciplinary action against a doctor for violation of the provision of the aforesaid Regulations. When complaints are received against the violation of code of ethics for doctors, such complaints are referred by EMRB (previously by erstwhile MCI) to the concerned State Medical Councils where the doctors/medical practitioners are registered.

\*\*\*\*